

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

11. C.P.(IB)-3469(MB)/2019

CORAM :SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **08.11.2019**

NAME OF THE PARTIES: VVA Finance Limited

**v/s.**

Accord Advertising Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

Counsel for the Petitioner present. Mr. Konal katariya, Practicing Chartered Accountant, undertakes to file Memorandum of Apperance on behalf of the Corporate Debtor and seeks time to file reply by 18.12.2019.

The Corporate Debtor is directed to file reply by duly serving the copy to the other side. The Petitioner is directed to file rejoinder, if any, on or before 08.01.2020.

List this matter on 08.01.2020.

Sd/-

SHYAM BABU GAUTAM  
Member (Technical)

Sd/-

BHASKARA PANTULA MOHAN  
Member (Judicial)